

who have suffered on the spot and do what I can?

Shri L. J. Singh: May I know whether the Government of Manipur requested the Government of India for an agricultural loan of Rs. 50,000/- for relief to the flood-stricken people?

Dr. Katju: I want notice of that question.

Shri L. J. Singh: What are the measures that Government propose to take in order to prevent recurrence of floods in this State?

Dr. Katju: I really don't know.

Shri Sarvagadhar Das: May I point out that in a matter of this sort where there has been so much damage done to crops and relief is necessary, it is surprising that the Minister should say that he wants notice to every question?

Mr. Speaker: The hon. Member will please see that relief measures are being taken. An interim report has possibly been received, and he is awaiting the other report. So, what else can be said, I really don't know, unless one should take a view which is full of prejudice.

SENTRY OUTPOSTS ON NEPAL-DARJEELING BORDER

*377. **Shri S. C. Samanta:** Will the Minister of Home Affairs be pleased to state:

(a) how many sentry outposts have been set up on the Nepal-Darjeeling border to stop "undesirable elements" entering the district of Darjeeling;

(b) the number of chief offenders who entered without passports from January to September 1952; and

(c) the corresponding figure in 1951?

The Deputy Minister of Home Affairs (Shri Datar): (a) Five.

(b) and (c). Traffic between the two countries is not regulated by a passport system. The question of any offenders entering without passports does not, therefore, arise. Offenders under the ordinary law were:

January to September, '52 ...	18
1951 ...	23

Shri S. C. Samanta: May I know, Sir, to which countries these undesirable persons belong, and through which route they come?

Shri Datar: They come from Nepal, Bhutan and Tibet.

Shri S. C. Samanta: May I know, Sir, whether it is true that seven outposts have been opened as has been notified in the newspapers?

Shri Datar: There are five outposts opened in all—three by the West Bengal Government, and two by the Government of India.

Shri S. C. Samanta: May I know, Sir, how many were caught with prohibited articles, and how they have been dealt with?

Shri Datar: I should like to have notice.

Shri S. C. Samanta: May I know, Sir, how Government deal with these undesirable persons when they are arrested?

Mr. Speaker: Order, order.

Shri Nambiar: Who are these undesirable elements? What is their definition or qualification?

Mr. Speaker: We will proceed to the next question.

REHABILITATION FINANCE ADMINISTRATION

*379. **Shri Gidwani:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that nearly 50 per cent. of the displaced persons who have been granted loans by the Rehabilitation Finance Administration for business or industrial purpose have failed to pay the instalments of their loans;

(b) if so, whether the Rehabilitation Finance Administration and the Advisory Board of the Rehabilitation Finance Administration, having considered the situation, have jointly made certain recommendations to Government, suggesting extension of the period of recovery of loans and reduction of the rate of interest charged on such loans; and

(c) whether Government have considered these recommendations and if so, what action they propose to take and when?

The Deputy Minister of Finance (Shri M. C. Shah): (a) It is a fact that comparatively few of the loanees of the Rehabilitation Finance Administration pay back the instalments on the due dates.

(b) Yes, Sir.

(c) The Government have considered the recommendations and agreed to the proposal regarding extension of the period of repayment of loans from 10 to 15 years. Necessary amendment to the Rehabilitation Finance Administration Act, 1948 has been provided for in the amending Bill which is proposed to be introduced in the current session of Parliament. The other suggestion in regard to the reduction in the rate of interest charged on loans has not been found acceptable.

Shri Gidwani: In view of the slump in the market, does the Government not think it necessary to reduce the rate of interest, as it would be beyond the capacity of the loanees to pay?

Shri M. C. Shah: It is not possible because the idea is that the administration should be self-supporting.

Shri Gidwani: Will it be possible for the loanees to pay this high rate of interest, particularly in view of the present slump in the market?

Shri M. C. Shah: The rate is not high. The rate charged is six per cent. and a rebate of one per cent. is given if instalments are paid in due time.

Sardar Hukam Singh: Could I know the number of cases where the loanees were not given the full amount of the loans sanctioned for them, but reductions were made on account of sums that were due by them on account of house rent and other charges?

Shri M. C. Shah: I require notice for that.

STADIA

*380. **Shri K. K. Basu:** (a) Will the Minister of Education be pleased to state whether the Central Government have made any contribution towards the cost of construction of stadia at Bombay, Delhi and Madras?

(b) What is the amount given to the respective Organisations?

(c) Are there any specific terms for such contributions and if so, what are they?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) No.

(b) and (c). Do not arise.

Shri K. K. Basu: Has the Government any intention of contributing anything to the establishment of stadia at different centres with a view to encourage sports?

Shri K. D. Malaviya: No, Sir.

RULES OF HOSPITALITY

*381. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state whether there are any rules of hospitality applicable in the case of Ministers of Central Government on tour?

The Deputy Minister of Home Affairs (Shri Datar): No.

Shri H. N. Mukerjee: May I know if it would be considered desirable by the Government that Ministers on tour should stay with people as their hosts who have business connections with the Government of India?

Mr. Speaker: Order, order. It is a question of opinion and argument. Some people may object to it. Some may not object to it.

Shri K. K. Basu: We ought to know the intention of the Government.

Shri H. N. Mukerjee: Is it permissible for Ministers of the Government, in the course of their continuation as Ministers of the Government, to accept the hospitality, in their official tours, of people who are likely to exercise influence on the business connections of the Government of India?

Mr. Speaker: Order, order.

Shri N. M. Lingam: Is it customary for Ministers to send their tour programmes to local M.Ps. while on tour?

Shri Datar: They are sent to local Governments, and sometimes to local M.Ps. also.

Shri C. E. Narasimhan: Why sometimes, why not at all times?

Mr. Speaker: It is a suggestion for action.

Shri S. N. Das: May I know whether the attention of the Government has been drawn to the suggestion made by Mr. Gorwala in the report which he has submitted to the Planning Commission regarding this.

The Prime Minister (Shri Jawaharlal Nehru): May I say a word? It is obviously difficult to make hard and fast rules about such matters, but seeing the way in which the question has been put by the hon. Member, I may say that Ministers should not do anything to give rise to the impres-